

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 8185 of 2021**

Umesh Yadav

... .. **Petitioner**

Versus

The State of Jharkhand

... .. **Opposite Party**

**CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
Through- Video Conferencing**

For the Petitioner : Mr. L.C.N. Shahedeo, Advocate

For the State : Mr. Sanat Kr. Jha, A.P.P.

02/06.09.2021 Heard Mr. L.C.N. Shahedeo, learned counsel for the petitioner and Mr. Sanat Kr. Jha, learned A.P.P. for the State.

So far as defect no. 5(e) is concerned, learned counsel for the petitioner undertakes to remove the same once the situation normalizes. As regards, the rest defects are concerned, the same are ignored.

The petitioner is an accused in connection with Mango P.S. Case No. 101/2021.

The petitioner is alleged to have attempted to commit rape upon the daughter of the informant.

Learned counsel for the petitioner submits that the informant and the petitioner are neighbours and there is a dispute with respect to the drain which has resulted in the false implication of the petitioner. It has further been stated that the petitioner does not have any criminal antecedent and is in custody since 14.04.2021.

Learned A.P.P. has opposed the prayer for bail of the petitioner.

On consideration of the submissions advanced by the learned counsel for the petitioner, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned Additional Sessions Judge-V, Jamshedpur in connection with Mango P.S. Case No. 101/2021.

(R. Mukhopadhyay, J.)